## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2025 ANSWERED ON:05.08.2010 NATIONAL LITIGATION POLICY

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## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is the largest litigant among the litigation cases pending in various courts;
- (b) if so, whether the Government proposes to formulate % National Litigation Poficy(NLP) to address the issue;
- (c) if so, the details thereof; and
- (d) the extent to which NLP is likely to reduce the litigation cases pending/fited in various courts of the country?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) The Government and its various agencies are the predominant litigants in courts and Tribunals in the country.
- (b) The Government has already launched a National Litigation Policy on 23.06.2010.
- (c) The aim of National Litigation Policy is to transform Government into an efficient and responsible litigant. The core issues involved in the litigation will be focused and addressed squarely so that the same is managed and conducted in a cohesive, coordinated and time bound manner.
- (d) The purpose underlying the said National Litigation Policy is to reduce Government litigation in courts so that valuable court time would be spent in resolving other pending cases so as to achieve the Goal in the National Legal Mission to reduce average Pendency time from 15 years to 3 years.